

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**UNSTARRED QUESTION NO. 2663
TO BE ANSWERED ON 11.08.2021**

SUSPENSION OF LABOUR LAWS BY STATES

2663 # SHRI SANJAY SINGH:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that few States of the country have temporarily suspended the labour laws in the last two years;**
- (b) if so, the States which have taken this step along with the reasons therefor;**
- (c) the impact of suspension of labour laws on the industry and employees till date; and**
- (d) whether the public has protested against the suspension of these labour laws?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a): The subject of 'labour' is in the Concurrent list of the Constitution of India where both the Central and State Governments are competent to enact legislation subject to certain matters being reserved for the Centre. The State Governments are required to refer the proposal to the Central Government for effecting any change in the existing Central Labour Laws enacted by the Parliament. Ministry of Labour and Employment has not given concurrence to suspend any Central Labour Laws during the last two years.

(b) to (d): In view of above, does not arise.
